

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI


C.P No. 1056/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: SSG Investment Holding India I Limited.  
V/s  
Lavasa Corporation Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Kaustav Talukder	Counsel for	
②	Vikash Kumar	Respondent Advocate	

**ORDER**

**CP No.1056/I&BP/NCLT/MB/MAH/2017**

On seeing the memo for withdrawal of the Company Petition filed by the applicant,  
this Company Petition is hereby dismissed as withdrawn with liberty to file fresh Petition <sup>in</sup>  
*accordance with law.*

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI  
COMPANY PETITION No 1056 of 2017

SS4 Investment Holding  
India 1 Limited & Anr

Applicants

vs

Laxmi Corporation Limited

Respondent

राष्ट्रीय कम्पनी विवाद आयोग  
NATIONAL COMPANY LAW TRIBUNAL  
मुंबई न्यायपीठ/MUMBAI BENCH

13 JUN 2017

डायरी नं./Diary No. 81.  
9685

क. पीटीएम ऑफिसेशन  
CO. PETITION REGISTRATION NO. 12-30-PM.

- 1) The Applicant is withdrawing the present petition in view of the settlement proposal now suggested by the Respondent, which is agreeable to the Applicant in principle
- 2) Under such circumstances, the present joint Memorandum is filed for the following directions:
  - (i) that the Applicant be permitted to withdraw the captioned petition, with liberty to file afresh.

Dated this 13<sup>th</sup> day of June, 2017.

Rishabh Chakraborty  
Advocate for Applicants

Govind  
Advocate for Respondent.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI, MUMBAI BENCH, MUMBAI  
INSOLVENCY AND BANKRUPTCY APPL. NO. 1056 OF 2017

SSG Investment Holding  
India 1 Ltd & Anr

... Applicants

versus

Lavasa Corporation Ltd

... Respondent.

Uy  
6/6/17

APPLICATION

1) The Respondents have approached the Applicants  
to settle the matter amicably

Hence, on this ground the parties pray that  
the matter be adjourned to 13<sup>th</sup> June, 2017.

Dated this 6<sup>th</sup> day of June, 2017.

Rudrajit Ghosh.

Advocate for Applicants

Vikash Kumar  
Advocate for  
Respondent

राष्ट्रीय कम्पनी विधि अधिकरण  
NATIONAL COMPANY LAW TRIBUNAL  
मुंबई न्यायपीठ/MUMBAI BENCH

06 JUN 2017

डायरी नं./Diary No.....

क. पीटीशन अंशिकेशन

CO. PETITION APPLICATION NO.

88.  
9006

11-43am.